

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.06.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/99/2024 in Company Petition IB/84/2021
NAME OF THE COMPANY	Natems Sugar Pvt Ltd
NAME OF THE PETITIONER(S)	STCI Finance Ltd
NAME OF THE RESPONDENT(S)	Natems Sugar Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/99/2024

Present: Ld. Senior Counsel Mr. Dammalapati Srinivas Rao for the Applicant.
Ld. Counsel Ms. M. Vazra Laxmi for the Corporate Debtor.

This application has been moved to take on record certain additional documents i.e., Board Resolution dated 09.08.2017 and Power of Attorney dated 07.09.2017. The Respondent has objection to take on record the documents.

From the perusal of the record, it is clear that these documents go to the root of the case. It is settled law that mere technicalities should not come in the way of advancing justice. Therefore, the IA is allowed and both the documents are taken on record.

Company Petition IB/84/2021

Present: Ld. Senior Counsel Mr. Dammalapati Srinivas Rao for the Applicant.
Ld. Counsel Ms. M. Vazra Laxmi for the Corporate Debtor.

Matter is adjourned to 25.06.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)